

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1990
TO BE ANSWERED ON 05.05.2016

AADHAAR LINKAGE UNDER MGNREGS

1990. SHRI A.P. JITHENDER REDDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of pending wage liabilities under MGNREGA scheme during the last financial year;
- (b) whether the Government is insisting on aadhaar authentication at the time of withdrawal of MGNREGA wages, if so, the details thereof, State/UT-wise;
- (c) whether the purpose of introducing aadhaar authentication is to solve leakages and delays in wage payments, if so, the details thereof;
- (d) the details of mechanism by which the Government ensures that wages are not snatched from MGNREGA workers after the process of authentication; and
- (e) the steps taken by the Government to ensure timely wage payments to MGNREGA workers especially in drought-hit regions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a): State/UT-wise details of pending wage liabilities under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during the last financial year is given in **Annexure**.

(b)&(c): States are seeding the Aadhaar number of workers into the Programme Data Base (NREGASoft) and these Aadhaar are authenticated. The Aadhaar authentication has solved the problem of leakages in wage payments.

(d): After the MGNREGA workers wage payment are connected to Aadhaar Based Payments, it is directly routed into their accounts linked with the Aadhaar.

(e): In order to ensure timely payment wages, Rules have been issued for timely payment of wages under which, it was suggested that clear accountability shall be fixed on the functionaries for timely performance of specific duties leading to payment of wages. All cases of delayed payment attract compensation @ 0.05% per day of delay, which is automatically calculated and paid by the State Government.

The Ministry has initiated Electronic Fund Management System (e-FMS) which directly credits the wages into the respective beneficiary's accounts using the core banking system. The Central Government has also started **National Electronic Fund Management System (NeFMS)** in 11 States (Assam, Bihar, Haryana, Karnataka, Kerala Odisha Punjab, Rajasthan, Tripura, Uttar Pradesh and Uttarakhand) and launched Dashboard for tracking of pending Fund Transfer Orders, Public Fund Management System, Workers module, electronic Fund Management System, Direct Benefit Transfer etc.

**Annexure referred in reply to part (a) of Lok Sabha
Unstarred Question No. 1990 dated 05. 05.2016.**

No.	State	Pending Wage Liability in 2015-16 (Provisional)
1	ANDHRA PRADESH	13436.84
2	ARUNACHAL PRADESH	5410.88
3	ASSAM	27301.78
4	BIHAR	28160.24
5	CHHATTISGARH	15555.61
6	GOA	8.79
7	GUJARAT	1294.09
8	HARYANA	1002.64
9	HIMACHAL PRADESH	1478.87
10	JAMMU AND KASHMIR	31167.25
11	JHARKHAND	6591.40
12	KARNATAKA	4560.19
13	KERALA	832.78
14	MADHYA PRADESH	3312.99
15	MAHARASHTRA	4208.53
16	MANIPUR	127.83
17	MEGHALAYA	27248.42
18	MIZORAM	0.42
19	NAGALAND	29003.87
20	ODISHA	11098.71
21	PUNJAB	1333.10
22	RAJASTHAN	5955.11
23	SIKKIM	2338.07
24	TAMIL NADU	22135.06
25	TELANGANA	19211.79
26	TRIPURA	287.55
27	UTTAR PRADESH	27048.76
28	UTTARAKHAND	6844.80
29	WEST BENGAL	181144.85
30	ANDAMAN & NICOBAR	87.82
31	DADRA & NAGAR HAVELI	NR
32	DAMAN & DIU	NR
33	LAKSHADWEEP	0.00
34	PUDUCHERRY	3.02
	Total	478192.06

NR=Not Reported